GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

LOK SABHA UNSTARRED QUESTION NO. 1560

TO BE ANSWERED ON THE 12TH FEBRUARY, 2019/ MAGHA 23, 1940 (SAKA)

WIDENED GAP BETWEEN MISSING AND TRACED CHILDREN

1560. SHRI BHARTRUHARI MAHTAB: SHRI RAHUL SHEWALE: SHRI SANJAY DHOTRE:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the gap between missing and traced children has widened in the country during each of the last three years and the current year;

(b) if so, the details thereof along with the number of cases of missing children reported across the country and number of such children traced during the said period, State/UT-wise;

(c) whether it is also a fact that the gap between registration of such cases and conviction therein has increased in the country during the said period;

(d) if so, the details thereof, State/ UT-wise along with the conviction rate in such cases; and

(e) the corrective measures taken by the Government to check such cases and to improve the conviction rate therein?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR)

(a) & (b): As per the latest information published by National Crime

Records Bureau (NCRB), State/UT-wise cases registered, children missing,

children traced during 2014-2016 are given in Annexure-I.

(c) & (d): No such information is available with NCRB.

(e): 'Police' and 'Public Order' are State subjects under the Seventh Schedule to the Constitution of India. The responsibilities to maintain law and order, protection of life and property of the citizens rest with the respective State Governments. However, the Ministry of Home Affairs has issued detailed advisory to the States and UTs in which it was inter-alia stated that in case of complaint with regard to any missing children made in a police station, the same should be reduced into a First Information Report and appropriate steps should be taken to see that follow up investigation is taken up immediately thereafter etc. This advisory is available at www.mha.gov.in.

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The Ministry of Women & Child Development in order to provide outreach services to the missing children or needy children, operates Child helpline No. 1098 which is operational 24x7. Apart from this, Railway Childlines at 33 major Railway Stations also provide assistance to any needy child. Further, the Ministry of Women & Child Development has developed a national tracking system for missing and vulnerable children i.e. TrackChild Portal and it has been implemented across the country. The URL of the TrackChild is <u>www.trackthemissingchild.gov.in</u>. The Ministry of Women & Child Development had also launched Khoya-Paya on 2nd June, 2015 which is an enabling platform, where citizens can report missing children as well as sightings of their whereabouts. Details of children who have been found, can also be reported on this platform. Khoya-Paya has been integrated as a module under the citizen corner in TrackChild.

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Standard Operating Procedures (SOP) for tracing missing children have also been circulated to all the States and UTs for their further dissemination to all other stakeholders such as Police, Child Welfare Committees (CWCs), Juvenile Justice Boards (JJBs) etc. These SOPs lay down the uniform guidelines for expediting the search and rehabilitation of missing children all over the country.

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<u>ANNEXURE-1</u> L.S.US.Q.NO.1560 FOR 12.02.2019

State/UT-wise Report on Missing Children (Upto 18 years) during 2014-2016

SL	State/UT	Cases Registered			Children Missing (Upto 18 years)			Traced		
		2014	2015	2016	2014	2015	2016	2014	2015	2016
1	Andhra Pradesh	1849	2080	1972	2043	2285	2155	2449	2109	1912
2	Arunachal Pradesh	43	93	35	43	102	38	35	82	33
3	Assam	1386	1429	1381	1388	1498	1381	721	1137	1069
4	Bihar	1263	1966	4817	1539	2057	4817	890	2444	3026
5	Chhattisgarh	1719	2087	2236	1779	2102	2262	1794	1821	2051
6	Goa	59	37	25	63	41	26	60	42	25
7	Gujarat	1308	1034	1303	1375	1092	1315	1284	1088	1247
8	Haryana	1292	1616	1620	1299	1736	1768	821	1401	1695
9	Himachal Pradesh	166	232	170	205	249	170	379	212	174
10	Jammu & Kashmir	398	205	303	638	414	304	508	590	354
11	Jharkhand	316	331	433	384	367	479	394	191	329
12	Karnataka	3265	1694	1289	4034	2677	1943	2982	2213	2733
13	Kerala	832	1327	1382	1079	1579	1524	905	1591	1520
14	Madhya Pradesh	6521	7129	7838	6689	7919	8503	5730	9203	8197
15	Maharashtra	10691	3931	3976	11301	4450	4388	13757	4782	4357
16	Manipur	36	34	126	36	34	146	34	30	172
17	Meghalaya	134	167	124	134	167	124	122	119	155
18	Mizoram	2	1	0	2	3	0	2	3	0
19	Nagaland	4	27	67	4	33	71	3	28	63
20	Odisha	1049	1807	1901	1090	1807	1901	407	698	589
21	Punjab	540	552	584	573	559	597	543	478	510
22	Rajasthan	1748	2330	1831	2332	2507	1980	2598	1233	3216
23	Sikkim	94	101	106	94	119	109	88	74	110
24	Tamil Nadu	2721	3334	3549	3373	4280	4632	3340	4201	4660
25	Telangana	2327	2697	3323	2438	2987	3679	1681	3313	3597
26	Tripura	446	165	160	446	171	169	446	151	171
27	Uttar Pradesh	2081	2716	2862	2089	2720	2903	2265	2122	1861
28	Uttarakhand	385	531	435	385	531	435	175	325	589
29	West Bengal	10809	7676	5507	14371	7676	8335	14793	6261	5388
	TOTAL STATE(S)	53484	47329	49355	61226	52162	56154	59206	47942	49803
30	A & N Islands	26	38	47	28	47	47	26	49	48
31	Chandigarh	159	200	195	164	217	201	137	187	152
32	D&N Haveli	24	0	1	24	0	2	13	5	2
33	Daman & Diu	9	21	21	9	25	29	4	20	27
34	Delhi UT	7171	7592	6657	7513	7928	6921	6349	6182	5863
35	Lakshadweep	0	0	0	0	0	0	0	0	0
36	Puducherry	56	59	53	59	64	53	57	64	49
	TOTAL UT(S)	7445	7910	6974	7797	8281	7253	6586	6507	6141
	TOTAL (ALL INDIA)	60929	55239	56329	69023	60443	63407	65792	54449	55944

Source: Crime in India